

**Maharashtra Karnataka border issue**

†817. SHRI RAMDAS ATHAWALE: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Central Government has received any request from Maharashtra Government regarding Maharashtra-Karnataka border issue;

(b) if so, the details thereof as on date;

(c) the steps taken by Government in this regard; and

(d) the reasons behind the delay taking place in addressing Maharashtra-Karnataka border issue and the measures taken by Government to expedite its redressal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (d) Yes, Sir. With a view to settle the boundary dispute between Maharashtra, Karnataka and Kerala, the Central Government constituted one-man Mahajan Commission had submitted its report in August, 1967. The dispute still persists since the Government of Karnataka insists on the implementation of the recommendations of the Mahajan Commission *in toto*, while the Government of Maharashtra does not accept the Commission's recommendations. The Government of Maharashtra has filed a suit in the Hon'ble Supreme Court of India, which is pending in the Apex Court. Since the matter is *sub-judice*, no further action can be taken.

**Rise in crimes in the country**

†818. SHRI RAMDAS ATHAWALE: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the cases of murders, riots, arson, crimes against women and other types of criminal offences have increased in various States, including Delhi during the last three years;

(b) if so, the crime-wise, year-wise and State-wise details of crimes that came to light during the last year as compared to previous three years; and

(c) the reasons for rise in the number of crimes in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) to (c) A total of 23,25,575, 23,87,188 and 26,47,722 cases were registered under total cognizable crimes including cases on crime against women under the IPC were reported during 2011-13, which shows an increasing trend.

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†Original notice of the question was received in Hindi.